

(u)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 236/90

Date of Decision: 3.7.1992

T.A. No.

R.Surendar Singh and another

Petitioner.

Mr. I. V. S. Rao

Advocate for
the Petitioner(s)

Union of India, rep. by its Secretary,
to Govt., Ministry of Home Affairs,

New Delhi and 2 others.

Respondent.

Mr. N. Bhaskara Rao

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1, 2, 4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

No

T. C. S. R.
(HTCSR)
M(J)

42

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.236/90

Date of Order: 3.7.1992

BETWEEN:

R.Sundar Singh

G.Nageswara Rao

.. Applicants.

A N D

1. Union of India, rep. by
its Secretary to Govt.,
Ministry of Home Affairs,
North Block, NEW DELHI.

2. Union Public Service
Commission, rep. by
its Secretary,
NEW DELHI.

3. State of Andhra Pradesh,
rep. by its Chief Secretary to
Govt., Secretariat Buildings,
HYDERABAD.

.. Respondents.

Counsel for the Applicant .. Mr.I.V.S.Rao

Counsel for the Respondents No1and2 .. Mr.N.Bhaskara Rao, Addl.

Counsel for the Respondent No 3 :- Mr.D.Panduranga Reddy,
Sptl Counsel for State of A.P.

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)).

T.C. Reddy

P:je

2. Mr. N. Bhaskara Rao and Mr. D. Panduranga Reddy, Standing Counsel for the respondents are present. Heard. O.A. 386/92 that had been filed by the applicant is allowed today with certain directions. The said OA. 386/92 is filed for the very same reliefs which the applicant had claimed in the present OA. (236/90).

3. So, in view of the relief that is granted to the applicant in OA. 386/92 this OA. (236/90) becomes infructuous and is dismissed as infructuous. The parties shall bear their own costs.

T. Chandrasekhara Reddy
(T. CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 3rd July, 1992
(Dictated in the Open Court)

8/7/92
Deputy Registrar (D)

To
1. The Secretary to Govt., Union of India,
Ministry of Home Affairs, North Block, New Delhi.
2. The Secretary, Union Public Service Commission, New Delhi.
3. The Chief Secretary to Govt., State of A.P. Secretariat Buildings,
Hyderabad.
4. One copy to Mr. I. V. S. Rao, Advocate, Plot No. 15, Aravind Nagar, Hyd.
5. One copy to Mr. N. Bhaskar Rao, Addl. CGSC.CAT.Hyd.
6. One sparecopy.
7. One copy to Mr. D. Panduranga Reddy, Spl. Counsel for A.P. State, CAT.
Hyd.
pvm. sd

2nd July 1992

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.K.BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER (J)

Dated: 3-7-1992

ORDER/JUDGMENT

P.A./C.A./M.A. No. 539/92

in

O.A. No. 236/90

T.A. No.

(W.P. No.)

Admitted and interim directions
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

